

[Shri C. Subramaniam]

giving special attention to the training of local people and, in particular, of people who, by being dispossessed of their home and land, are liable to suffer loss and privation.

12.06 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—

- (i) G.S.R. No. 1463 dated the 16th December, 1961.
- (ii) G.S.R. No. 1464 dated the 16th December, 1961.
- (iii) G.S.R. No. 77 dated the 20th January, 1962.
- (iv) G.S.R. No. 101 dated the 27th January, 1962.
- (v) G.S.R. No. 157 dated the 10th February, 1962.
- (vi) G.S.R. No. 187 dated the 17th February, 1962.
- (vii) G.S.R. No. 225 dated the 24th February, 1962.
- (viii) G.S.R. No. 228 dated the 24th February, 1962.

[Placed in Library. See No. LT-28/62]

NOTIFICATIONS UNDER LOK SAHAYAK SENA ACT AND NAVY ACT

The Minister of State in the Ministry of Defence (Shri Raghuramaiah): I beg to lay on the Table:—

- (i) a copy of the Lok Sahayak Sena (Amendment) Rules, 1961 published in Notification No. S.R.O. 257 dated the 9th September, 1961, under sub-section (2) of section 11 of

the Lok Sahayak Sena Act, 1956. [Placed in Library, See No. LT-29/62]

- (ii) a copy each of the following Notifications under section 185 of the Navy Act, 1957:—

- (a) The Navy (Disposal of Private Property) Regulations, 1961 published in Notification No. S.R.O. 389 dated the 30th December, 1961. [Placed in Library, See No. LT—30/62].
- (b) The Navy (Authorised Deductions) Amendment Regulations, 1961 published in Notification No. S.R.O. 390 dated the 30th December, 1961. [Placed in Library, See No. LT—31/62.]
- (c) The Maintenance of Wives and Children (Rate of Deductions from pay) Regulations, 1962 published in Notification No. S.R.O. 46 dated the 10th February, 1962 as corrected by S.R.O. No. 89 dated the 10th March, 1962.

[Placed in Library, See No. LT-32/62.]

NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT AND SEA CUSTOMS ACT

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): I beg to lay on the Table—

- (i) a copy of Notification No. G.S.R. 387 dated the 31st March, 1962 making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library, See No. LT-39/62.]
- (ii) a copy of Notification No. G.S.R. 398 dated the 31st March, 1962 containing corrigendum to G.S.R. No. 399